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**GOVERNMENT OF TRIPURA,
LAW DEPARTMENT**

No.F.3 (6)-LAW/LEG/98

Dated, Agartala, the 15th October, 1998

NOTIFICATION

**THE TRIPURA STATE LEGAL SERVICES AUTHORITY
REGULATIONS, 1998**

In exercise of the powers conferred by section 29A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority hereby makes the following regulations for the purposes of giving effect to the provisions of the said Act, namely,-

The Tripura State Legal Services Authority Regulations, 1998.

THE TRIPURA STATE LEGAL SERVICES AUTHORITY REGULATIONS, 1998

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**THE TRIPURA STATE LEGAL SERVICES AUTHORITY
REGULATIONS, 1998.**

**CHAPTER I
PRELIMINARY**

1. Short title and commencement.- (1) These regulations may be called the Tripura State Legal Services Authority Regulations, 1998.

(2) They shall come into force on the date of their publication in the Tripura Gazette.

2. Definitions.-(1) In these regulations, unless the context otherwise requires,-

- (a) "Act" means the Legal Services Authorities Act, 1987 (Act No. 39 of 1987);
- (b) "Committee" means the High Court Legal Services Committee;
- (c) "High Court" means the High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh;
- (d) "Rules" means the Tripura State Legal Services Authority Rules, 1998.

(2) All other words and expressions used in these regulations but not defined herein, shall have the same meaning as are respectively assigned to them in the Act or the Rules.

CHAPTER II

HIGH COURT LEGAL SERVICES COMMITTEE

3. Number, experience and qualifications of members of the committee under clause (b) of sub-section (2) of section 8A of the Act.- (1) The Committee shall have not more than eleven members including the Chairman thereof.

(2) The following shall be ex-officio members of the Committee:

- (i) a sitting Judge of the High Court (to be nominated by the Chief Justice of the High Court);
- (ii) the President, High Court Bar Association;
- (iii) the President, Tripura Bar Association; and
- (iv) the Secretary to the Committee appointed as such by the Chief Justice of the High Court under sub-section (3) of section 8 A of the Act.

(3) The Chief Justice of the High Court may nominate other members (not exceeding five) from among those possessing the experience and qualifications provided in sub-regulation (4).

(4) A person shall not be qualified for nomination as a member of the Committee unless he is, –

- (a) an eminent social worker who is engaged in the upliftment of the weaker sections of the people including Scheduled Castes, Scheduled Tribes, women, children, rural and urban labour; or
- (b) an eminent person in the field of law; or
- (c) a person of repute who is specially interested in the implementation of the Legal Services Schemes.

4. Term of office and other conditions of appointment of members of the Committee.- (1) The term of office of the members of the Committee nominated under sub-regulation (3) of regulation 3 shall be two years and they shall be eligible for renomination.

(2) A member of the Committee nominated under sub-regulation (3) of regulation 3 may be removed by the Chief Justice of the High Court, if the member—

- (a) fails, without sufficient cause, to attend three consecutive meetings of the Committee; or
- (b) has been adjudged an insolvent; or

- (c) has been convicted of an offence which in the opinion of the State Authority involves moral turpitude; or
- (d) has become physically or mentally incapable of acting as a member; or
- (e) has so abused his position as to render his continuance in the Committee pre-judicial to the public interest.

Provided that no member shall be removed from the Committee without being afforded reasonable opportunity of being heard.

(3) A member may, by writing under his hand addressed to the Chairman, resign from the Committee and such resignation shall take effect from the date on which it is accepted by the State Authority or on the expiry of thirty days from the date of tendering resignation, whichever is earlier.

(4) If any member nominated under sub-regulation (3) of regulation 3 ceases to be a member of the Committee for any reason, the vacancy shall be filled up in the same manner as the original nomination and the person so nominated shall continue to be a member for the remaining term of the member in whose place he/she is nominated.

(5) Subject to the provisions of sub-regulation (6), all members nominated under sub-regulation (3) of regulation 3 shall be entitled to payment of travelling allowance and daily allowance in respect of journey performed in connection with the work of the Committee and shall be paid by the Committee at the rates admissible to the Group-A officers of the State Government.

(6) If a member is a Government employee, he shall be entitled to draw travelling allowance and daily allowance at the rates to which he is entitled to under the Travelling Allowance Rules applicable to him and shall draw from the Department in which he is employed and not from the Committee.

5. Functions of the Committee.- (1) It shall be the duty of the Committee to give effect to the policy and directions of the State Authority.

(2) Without prejudice to the generality of the functions referred to in sub-regulation (1), the Committee shall, in consultation with the Executive Chairman of the State Authority, perform all or any of the following functions, namely:-

- (a) provide legal services to persons who satisfy the criteria laid down under the Act and the Rules;
- (b) conduct Lok Adalats for High Court cases; and
- (c) encourage the settlement of disputes by way of negotiations, arbitration and conciliation.

6. Functions of the Secretary.- (1) The Secretary shall be the custodian of all assets, accounts, records and funds placed at the disposal of the Committee and shall work under the supervision and direction of the Chairman of the Committee.

(2) The Secretary shall maintain or cause to be maintained true and proper accounts of the receipts and disbursements of the funds of the Committee.

(3) The Secretary shall convene meetings of the Committee with the previous approval of the Chairman and shall be responsible for maintaining a record of the minutes of the proceedings of the meetings.

7. Meeting of the Committee.- (1) The Committee shall ordinarily meet once a month on such date and at such place as the Secretary may, in consultation with the Chairman, decide.

(2) The Chairman, and in the absence of the Chairman, a person chosen by the members present from amongst themselves shall preside at the meeting of the Committee.

(3) The procedure at any meeting of the Committee shall be such as the Committee may determine.

(4) The minutes of the proceedings of each meeting shall be truly and faithfully maintained by the Secretary and such minutes shall be open to inspection at all reasonable times by the members of the Committee. A copy of the minutes shall, as soon as may be after the meeting, be forwarded to the State Authority.

(5) The quorum for the meeting shall be seven including the Chairman or the member presiding over the meeting.

(6) All questions at the meeting of the Committee shall be decided by a majority of the members present and voting and in case of a tie, the person presiding shall have a second or casting vote.

(8) Funds, accounts and audit of the Committee.- (1) The Funds of the Committee shall consist of such amounts as may be allocated and granted to it by the State Authority as also such amounts as may be received by the Committee from time to time, either by way of donations or by way of costs, charges and expenses recovered from the legal aided persons or the opposite party or otherwise.

(2) The Funds of the Committee shall be maintained in a Scheduled Bank.

(3) For the purpose of meeting the incidental minor charges, such as court-fee, stamp and expenditure necessary for obtaining copies of documents, etc., a permanent advance of rupees three thousand shall be placed at the disposal of the Secretary of the Committee.

(4) All expenditure on legal aid and advice, provision of other legal services as also expenditure necessary for carrying out the various functions of the Committee, shall be met out of the Funds of the Committee. Secretary shall operate the bank accounts of the Committee in accordance with the directions of the Chairman.

(5) The Committee shall cause to be kept and maintained true and correct accounts of all receipts and disbursements and furnish quarterly returns to the State Authority. The accounts of the Committee shall be subject to audit by a Chartered Accountant at least once a year and any expenditure incurred in connection with such audit shall be paid by the Committee.

CHAPTER III

DISTRICT LEGAL SERVICES AUTHORITIES AND SUB-DIVISIONAL LEGAL SERVICES COMMITTEES

9. Secretary, District Authority.- (1) The Secretary of the District Authority appointed under sub-section (3) of section 9 of the Act shall act, exercise and perform the duties of the Secretary of the District Authority in addition to the duties to be discharged by him as a Judicial Officer.

(2) The Secretary shall be the principal officer of the District Authority and shall be custodian of all assets, accounts, records and funds placed at the disposal of the District Authority.

(3) The Secretary shall maintain or cause to be maintained true and proper accounts of the receipts and disbursements of the funds of the District Authority.

(4) The Secretary shall convene meetings of the District Authority with the previous approval of the Chairman and shall also attend meetings and shall be responsible for maintaining a record of the minutes of the proceedings of the meetings.

10. Meetings of the District Authority.- (1) The District Authority shall ordinarily meet once a month on such date and at such place as the Secretary may, in consultation with the Chairman, decide.

(2) The Chairman, and in the absence of the Chairman, a person chosen by the members present from amongst themselves, shall preside at the meeting of the District Authority.

(3) The procedure at any meeting of the District Authority shall be such as the District Authority may determine.

(4) The minutes of the proceedings of each meeting shall be truly and faithfully maintained by the Secretary and such minutes shall be open to inspection at all reasonable times by the members of the District Authority. A copy of the minutes shall, as soon as may be after the meeting, be forwarded to the Chairman of the District Authority.

(5) The quorum for the meeting shall be six including the Chairman or the member presiding over the meeting.

(6) All questions at the meeting of the District Authority shall be decided by a majority of the members present and voting and in case of a tie, the person presiding shall have a second or casting vote.

11. Funds of the District Authority.- (1) The Funds of the District Authority established under section 17 of the Act, shall be maintained in a Scheduled Bank.

(2) For the purpose of meeting the incidental minor charges, such as court-fee, stamp and expenditure necessary for obtaining copies of documents, etc., a permanent advance of rupees two thousand shall be placed at the disposal of the Secretary of the District Authority.

(3) All expenditure on legal aid and advice, provisions of other legal services as also expenditure necessary for carrying out the various functions of the District Authority shall be met out of the Funds of the District Authority and in accordance with such rules as may be made by the District Authority with the prior approval of the State Authority. The Secretary shall operate the bank accounts of the District Authority.

(4) The District Authority shall cause to be kept and maintained true and correct accounts of all receipts and disbursements and furnish quarterly returns to the State Authority. Such accounts shall be audited in accordance with the provisions of section 18 of the Act.

12. Secretary of the Sub-Divisional Legal Services Committee.- (1) The Secretary shall be the custodian of all assets, accounts, records and funds placed at the disposal of the Sub-Divisional Committee.

(2) The Secretary shall maintain or cause to be maintained true and proper accounts of the receipts and disbursements of the Funds of the Sub-Divisional Committee.

(3) The Secretary shall, with the previous approval of the Chairman, convene meetings of the Sub-Divisional Committee and shall also attend meetings and shall be responsible for maintaining a record of the minutes of the proceedings of the meetings.

13. Meeting of the Sub-Divisional Committee.- (1) The Sub-Divisional Committee shall ordinarily meet once a month on such date and at such place as the Chairman may decide.

(2) The Chairman, and in the absence of the Chairman, a person chosen by the members present from amongst themselves shall preside at the meeting of the Sub-Divisional Committee.

(3) The procedure at any meeting of the Sub-Divisional Legal Services Committee shall be such as the Sub-Divisional Committee may determine.

(4) The minutes of the proceedings of each meeting shall be truly and faithfully maintained by the Secretary and such minutes shall be open to inspection at all reasonable times by the members of the Sub-Divisional Committee. A copy of the minutes shall, as soon as may be after the meeting, be forwarded to the District Authority as well as State Authority.

(5) The quorum for the meeting shall be eight including the Chairman or the member presiding over the meeting.

(6) All questions at the meeting of the Sub-Divisional Committee shall be decided by a majority of the members present and voting and, in case of a tie, the person presiding shall have a second or casting vote.

14. Funds, accounts and audit of the Sub-Divisional Legal Services Committee.- (1) The Funds of the Sub-Divisional Committee shall consist of such amounts as may be allocated and granted to it by the State Authority as also such amounts as may be received by the Committee from time to time either by way of donation or by way of costs, charges and expenses recovered from the legal aided persons or the opposite party or otherwise.

(2) The Funds of the Sub-Divisional Committee shall be maintained in a Scheduled Bank.

(3) For the purpose of meeting the incidental minor charges such as court-fee, stamp and expenditure necessary for obtaining copies of documents etc., a permanent advance of rupees two thousand shall be placed at the disposal of the Secretary of the Sub-Divisional Committee.

(4) All expenditure on legal aid and advice, provisions of other legal services as also expenditure necessary for carrying out the various functions of the Sub-Divisional Committee shall be met out of the Funds of the Sub-Divisional Committee. The Secretary shall operate the bank accounts of the Committee in accordance with the directions of the Chairman.

(5) The Sub-Divisional Committee shall cause to be kept and maintained true and correct accounts of all receipts and disbursements and furnish quarterly returns to the State Authority. The accounts of the Sub-Divisional Committee shall be subject to audit by a Chartered Accountant at least once a year and any expenditure incurred in connection with such audit shall be paid by the Sub-Divisional Committee.

CHAPTER IV

LEGAL AID

15. Modes of legal aid .- Legal aid may be given in all or any one or more of the following modes, namely:-

- (a) payment of the court-fees, process fees, expenses of witnesses and all other charges payable or incurred in connection with any legal proceedings;
- (b) representation by a legal practitioner in legal proceedings;
- (c) supply of certified copies of judgments, orders, notes or evidence and other documents in legal proceedings;
- (d) preparation of appeal, paper-book including printing and translation of documents in legal proceedings; and
- (e) drafting of legal documents.

16. Legal aid not to be given in certain cases.- Legal aid shall not be given in the following cases, namely:—

- (1) proceedings wholly or partly in respect of —
 - (a) defamation; or
 - (b) malicious prosecution.
- (2) proceedings relating to any election.
- (3) proceedings incidental to any proceedings referred to in items (1) and (2).
- (4) proceedings in respect of offences punishable with fine only.
- (5) proceedings in respect of economic offences against social laws such as the Protection of Civil Rights Act, 1955 and the Suppression of Immoral Traffic in Women and Girls Act, 1956.
- (6) Where a person seeking legal aid—
 - (a) is concerned with the proceedings only in a representative or official capacity; or
 - (b) is concerned with the proceedings jointly with some other person or persons whose interests are identical with his and such person or any of such persons is adequately represented in the proceedings; or
 - (c) is a formal party to the proceedings, not materially concerned in the outcome of proceedings and his interests are not likely to be prejudiced on account of the absence of proper representation.

17. Application for legal aid or advice.- (1) Any person desiring legal aid or advice may make an application in Form-A addressed to the Secretary of the Authority/Committee. But if the applicant is illiterate or not in a position to fill in the particulars required in the application, the Secretary or any other officer of the Committee or any legal practitioner whose name appears on the panel of legal aid lawyers of the Authority/Committee, as the case may be, or any person authorised by the applicant shall gather the necessary particulars from the applicant and prepare the application on his behalf and after reading it out and explaining it to him, obtain his signature or thumb-mark on it.

(2) The Authority/Committee shall maintain a Register of applications wherein all applications for legal aid and advice shall be entered and registered and the action taken on such applications shall be noted against the entry relating to each such application.

18. Disposal of applications.- (1) On receipt of an application for legal aid or advice, in the case of High Court Committee or District Authority, the Secretary and in the case of Sub-Divisional Committee, the Chairman of the Sub-Divisional Committee, shall scrutinize the application for the purpose of deciding whether the applicant is deserving of legal aid in accordance with the provisions of these regulations and for the purpose of arriving at such decision, he may require the applicant to submit further information as may be necessary and also discuss the matter personally with the applicant. The application shall be processed as early as possible and preferably within one week.

(2) The Legal Services Authority/Committee, to which application is made, shall consider the application and decide desirability of granting application and its decision to give or refuse legal aid shall be final.

(3) Where it is decided not to give legal aid to an applicant, the reasons for not doing so shall be entered in the Register of applications maintained by the Authority/Committee and information in writing to that effect shall be communicated to the applicant.

(4) No application for legal aid or advice shall be allowed, if the Authority/Committee is satisfied that,-

- (a) the applicant has knowingly made false statement or furnished false information as regards his means or place of residence ; or

- (b) in a proceeding other than the one relating to criminal prosecution, there is no prima facie case to institute or, as the case may be, to defend the proceeding; or
- (c) the application is frivolous or fictitious; or
- (d) the applicant is not entitled to the same under regulation 16 or any other provision of these regulations; or
- (e) having regard to all the circumstances of the case, it is otherwise not reasonable to grant it.

19. Certificate of eligibility.- (1) Where an application for legal aid or advice is allowed, the Secretary of the Authority/Committee shall issue a Certificate of eligibility in Form-B to the applicant entitling him to legal aid or advice in respect of the proceeding concerned.

(2) The Certificate of eligibility shall stand cancelled if the legal aid is withdrawn and the lawyer to whom the case of the applicant is assigned as also the court before which the case is pending shall be informed accordingly in writing.

20. Honorarium payable to legal practitioners on the panel.- (1) Subject to the approval of the State Authority, the Legal Services Authority/Legal Services Committee shall prepare for a period of two years a panel of legal practitioners who are prepared to represent or prosecute the cases on behalf of the legal aided persons under these regulations. The legal practitioners on the panel shall be paid honorarium as set out in the Schedule.

Provided that where the matter is disposed in less than five effective hearings, the fee payable shall be $\frac{1}{2}$ of the fee prescribed in the Schedule.

(2) No legal practitioner to whom any case is assigned, either for legal advice or for legal aid, shall receive any fee or remuneration, whether in cash or in kind or any other advantage, monetary or otherwise, from the aided person or from any other person on his behalf.

(3) The legal practitioner on the panel who has completed his assignment, shall submit a statement showing the honorarium due to him in connection with the legal proceeding conducted by him on behalf of the legally aided person to the Secretary of the Authority/Committee who shall, with the approval of the Chairman and after due scrutiny and countersignature, place the same before the Authority/Committee for sanction and on such sanction being given by the Authority/Committee, the amount shall be paid by the Secretary to the legal practitioner. It will, however, be open to the legal practitioner to waive the honorarium in whole or part.

(4) Notwithstanding anything contained in this regulations the court may, in any case in which no legal practitioner on the panel has been engaged, direct engagement of any other legal practitioner as it may deem appropriate and in every such case—

- (a) it shall be the duty of the legal practitioner so engaged to inform the fact of his engagement to the concerned Authority/Committee ; and
- (b) the provisions of these regulations shall apply to such legal practitioner as they apply to a legal practitioner on the panel.

21. Duties of aided person.- (1) A person seeking legal aid or advice shall comply with any requisition or direction that may be made upon him by the Authority/Committee from the date the application for aid or advice is made till the completion or cessation of legal aid or cancellation of the Certificate of eligibility.

(2) Every such person shall execute an Agreement in Form- C agreeing to the effect that in the event of the court passing a decree or order in his favour awarding costs to him or other monetary benefit or advantage, to repay by way of reimbursement to the Committee/Authority all costs, charges and expenses incurred by the Committee/ Authority in giving him legal aid. For facilitating such reimbursement, he shall execute an irrevocable Power of Attorney in Form- D authorizing the Member-Secretary/Secretary of the Authority/Committee, to do all such acts and things as may be necessary for recovery or realisation of the amount decreed or ordered to be paid to him. The costs, charges and expenses which may be recovered by the Authority/Committee as aforesaid shall be credited to the State Government.

(3) Every aided person or his representative shall attend the office of the Authority/Committee as and when required by the Authority/Committee or by the legal practitioner rendering legal aid to him and shall furnish full and true information and shall make full disclosure to the legal practitioner concerned and shall attend the court, as and when required, at his own expenses.

22. Cancellation of Certificate of eligibility.- (1) The Authority/Committee may, either on its own motion or otherwise, cancel the Certificate of eligibility granted under regulation 19 in the following circumstances, namely:-

- (a) in the event of being found that the aided person was possessed sufficient means or the Certificate of eligibility was obtained by misrepresentation or fraud;
- (b) in the event of any material change in the circumstances of the aided person;
- (c) in the event of any misconduct, misdemeanor or negligence on the part of the aided person in the course of receiving legal aid;
- (d) in the event of the aided person not co-operating with the Authority/Committee or with the legal practitioner assigned by the Committee/Authority/Court;
- (e) in the event of the aided person engaging a legal practitioner other than the one assigned by the Committee/Authority unless the engagement is under direction of any court;
- (f) in the event of death of the aided persons, except in the case of civil proceedings where the right of liability survives;
- (g) a report has been received from the Advocate assigned to the legally aided person that the legally aided person is not co-operating with the Advocate assigned to him or is guilty of misconduct towards the Advocate and such report has been verified by the Chairman of the Legal Services Committee/Authority.
- (h) in the event of externment under any law for the time being in force of the aided person from the area or place of his residence or business:

Provided that no such Certificate of eligibility shall be cancelled without giving due notice thereof to the aided person or to his legal representatives in the event of his death to show cause as to why the Certificate should not be cancelled.

(2) Where the Certificate of eligibility is cancelled on the grounds set out in clause (a) above, the Authority/Committee shall discontinue legal aid allowed and shall be entitled to recover from the aided person the amount of legal aid granted to him.

23. Proceeding by the Chairman in most urgent cases.- Notwithstanding anything to the contrary contained in these regulations, in case the Chairman of any Committee/Authority is of the opinion that such a situation has arisen wherein immediate action is required to be taken or there is no possibility of immediately convening the meeting of the Committee/Authority, then he may, in anticipation of the approval of the Committee/Authority concerned, take such action as he may deem fit and thereafter he shall, as soon as possible, send a report of his action so taken to the Committee/Authority concerned.

CHAPTER V **MISCELLANEOUS**

24. Travelling allowance and daily allowance for journeys in connection with Lok Adalats and legal aid programmes of the State Authority.- (1) The ex-officio members of the State Authority including the Patron-in-Chief and the Executive Chairman shall be entitled to draw their travelling allowance and daily allowance from the State Legal Aid Fund established under section 16 of the Act for performing the function of the State Authority at the rate applicable to them under the rules governing their conditions of service.

(2) The other persons who are required by the State Authority to participate in the Lok Adalats or legal aid programme of the State Authority, shall be entitled to the payment of travelling allowance and daily allowance from the State Legal Aid Fund in respect of journeys performed by them in connection therewith at the rate applicable to them under the rules governing their conditions of service.

Provided that where no rules is applicable to any such persons, the participating person shall be entitled to traveling allowance and daily allowance at the rate applicable to the Group-A officers of the State Government.

(3) No travelling allowance and daily allowance shall be admissible under this rule to any member or other person referred to in sub-regulations (1) and (2), if he draws travelling allowance and daily allowance from any other source for performing the same journey.

25. Expenditure from the State Legal Aid Fund.- (1) All expenditure from the State Legal Aid Fund shall require the approval of the State Authority.

(2) Where any expenditure is incurred without such approval to meet any urgent requirement, the Member-Secretary shall place the matter before the State Authority at its next meeting held immediately after the expenditure so incurred for ratification.

SCHEDULE
[see regulation 20 (1)]

FEE
PAYABLE TO THE LEGAL AID COUNSEL

1. For District & Sessions Courts

HONORARIUM PAYABLE TO THE MEMBERS OF LOK ADALATS AND TO OTHER
AUXILIARY WORKERS

A. LOK ADALATS HELD U/S. 19 OF THE ACT

Sl. No	Classification	Rate of Honorarium as existed	Rate of Honorarium as approved
1.	2.	3.	4.
1.	Lok Adalat held by HC. LSC on non-working day Jdl. / Non-Jdl. member	No separate fee-structure	Rs.500/- per sitting and the conveyance charges on actual basis, if no vehicle is provided.
2.	Lok Adalat held by SLSA/DLSA/SLSC on working day i) Jdl. member ii) Non-Jdl. member (On non-working day) i) Jdl. member ii) Non-Jdl. member	NIL Rs.200 per sitting Rs.300 per sitting Rs.200 per sitting	NIL Rs.200/- per sitting and the conveyance charges on actual basis, if no vehicle is provided. Rs.300/- per sitting and the conveyance charges on actual basis, if no vehicle is provided. Rs.200/- per sitting and the conveyance charges on actual basis, if no vehicle is provided.
3.	Lok Adalat held by SLSA/DLSA/SLSC in rural area on non-working day i) Jdl. member ii) Non- Jdl. member	No separate fee-structure. No separate fee-structure.	Rs.500/- per sitting and the conveyance charges on actual basis, if no vehicle is provided. Rs.200/- per sitting and the conveyance charges on actual basis, if no vehicle is provided.

'SLSC' stands for 'Sub-Divisional Legal Services Committee'.

Sl. No	Classification	Rate of Honorarium as existed	Rate of Honorarium as approved
1.	2.	3.	4.
4.	Lok Adalat held by HC. LSC/ SLSA/DLSA/SLSC on non-working day i) Legal Aid Volunteer, ii) Stenographer, iii) Group – C Staff, iv) Group – D staff	Rs.100/- per day Rs. 75/- per day Rs. 60/- per day Rs. 50/- per day	Rs.100/- per day Rs.100/- per day Rs. 75/- per day Rs. 60/- per day

B. PERMANENT LOK ADALATS HELD U/S. 22-B OF THE ACT

Sl. No	Classification	Rate of Honorarium as existed	Rate of Honorarium as approved
1.	2.	3.	4.
5.	Permanent Lok Adalat i) Serving Jdl. member appointed as Chairman ii) Retired Jdl. member appointed as Chairman iii) Any other person	Rs.300 per sitting. Rs.300 per sitting Rs.200 per sitting	Same as the salary, allowances and other perquisites as are admissible to a Serving Jdl. Officer. Rs.500/- per sitting and the conveyance allowance of Rs.3000/- per month, if no vehicle is provided. Rs.400/- per sitting and the conveyance allowance of Rs.3000/- per month, if no vehicle is provided. On official tour, the Chairman and other person shall be entitled to such travelling and daily allowances as are admissible to Group 'A' officers of the Central Government.

MONTHLY HONORARIUM PAYABLE TO THE EXECUTIVE CHAIRMAN, THE CHAIRMAN AND THE MEMBER-SECRETARY OF THE AUTHORITIES / COMMITTEES

Sl. No	Classification	Rate of Honorarium as existed	Rate of Honorarium as approved
1.	2.	3.	4.
1.	Executive Chairman, SLSA	NIL	NIL
2.	Chairman, HC. LSC	NIL	NIL
3.	Member-Secretary, SLSA	Rs. 1,500/-	Rs.1,500/-
4.	Member-Secretary, HC. LSC	Rs. 600/-	Rs. 600/-
5.	Chairman, DLSA	Rs. 600/-	Rs. 600/-
6.	Member-Secretary, DLSA	Rs. 550/-	Rs. 550/-
7.	Chairman, SLSC	Rs. 550/-	Rs. 550/-
8.	Member-Secretary, SLSC	Rs. 525/-	Rs. 525/-

FEE
PAYABLE TO THE LEGAL AID COUNSEL
2. For District & Sessions Courts

Sl. No	Classification	Rate of fee as existed	Rate of fee as approved
1.	Sessions Trial	Rs.2500/- (including all expenditure)	Rs.2500/- disbursable in instalments. In exceptional cases Rs.4000/- with the approval of the SLSA.
2.	Other than Sessions trial & Special cases.	No fees prescribed	Rs. 1000/-
3.	Civil suits: A Class suits B Class suits	Rs.3000/- Rs.1000/-	Rs.3000/- Rs.1000/-
4.	Civil Appeals : A Class B Class	Rs.1500/- (including Misc. cases). No fees prescribed	Rs.1500/- (including Misc. cases). Rs. 500/-
5.	Matrimonial Cases	Rs. 750/-	Rs.1000/-
6.	Motor Accident Claims	Rs.1250/- (including all expenditure)	Rs.1250/- (including all expenditure)
7.	Bail Applications	Rs. 250/-	Rs. 250/-
8.	Criminal Revisions	No fees prescribed	Rs. 400/-
9.	Criminal Appeals	No fees prescribed	Rs.1000/-
10.	MJC	NIL	NIL

3. For the Courts of Civil Judge / Judicial Magistrate

Sl. No	Classification	Rate of fee as existed	Rate of fee as approved
1.	Civil Suits : A Class B Class	Rs.1750/- (including all expenditure except court-fees) Rs. 300/-	Rs.1750/- (including all expenditure except court-fees) Rs. 750/-
2.	Criminal Cases	Rs.1500/-	Rs.1500/-
3.	Maintenance Cases	Rs.1500/-	Rs.1500/-
4.	Bail Application	Rs. 100/-	Rs. 250/- to Rs.300/-
5.	MJC	NIL	NIL

3. For Revenue Courts

1.	Revenue Courts (including Revenue Board, Commissioners, Collectors, SDM)	NIL	Rs. 500/-
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4. For other Courts

1.	State Consumer Disputes Redressal Commission / Tribunal	NIL	Rs. 500/-
2.	Labour Courts	NIL	Rs. 1000/-
3.	District Consumer Disputes Redressal Forum	NIL	Rs. 500/-

5. Typing Misc. Charges

Sl. No	Classification	Rate of fee as existed	Rate of fee as approved
1.	Typing Misc. Charges	<p>Incidental expenditure is included in the prescribed fees except court-fees.</p> <p>Sr. Advocates are paid 25% above the prescribed fees for the respective work.</p>	<p>1. Actual incidental expenditure incurred by the Legal Aid Advocate will be reimbursed provided it is supported by the vouchers and a certificate is given to that effect by such Legal Aid Advocates. If the incidental expenditure is not supported by the vouchers, the Member-Secretary, SLSA/ DLSA/ SLSC may fix and reimburse a reasonable sum considering the approximate expenditure which might have occurred looking to the nature of the case.</p> <p>2. Single set of honorarium shall be payable in cases in which more than one aided person is involved.</p>

6. For High Court : Civil Work

1.	Civil Appeals arising from the original decree or from appellate decree	Rs.3000/- (including all expenditure except court-fees)	Rs.3000/- (including all expenditure except court-fees)
2.	Writ Petitions Civil Revisions Rent Revisions	Rs.3000/- (including all expenditure except court-fees)	Rs.3000/- (including all expenditure except court-fees)
3.	Writ Appeals / L.P.As.	Rs.3000/- (including all expenditure except court-fees)	Rs.3000/- (including all expenditure except court-fees)
4.	Other Misc. Petition(s)	Rs. 750/-	Rs. 750/-

7. For High Court: Criminal Work

Sl. No	Classification	Rate of fee as existed	Rate of fee as approved
1.	Appeals involving death sentence	Rs.3000/- (including Misc. case) with all expenditure	Rs.3000/- (including Misc. case) with all expenditure
2.	Appeals involving imprisonment for life	Rs.3000/- (including Misc. case) with all expenditure	Rs.3000/- (including Misc. case) with all expenditure
3.	Appeals other than those mentioned at Sl. No. 1 & 2 above	N I L	Rs.1000/-
4.	Criminal Revisions	Rs.1500/- (including all expenditure)	Rs.1500/-(including all expenditure)
5.	Misc. Applications including Misc. Crl. Cases	Rs. 750/-	Rs. 750/-

8. For High Court : Incidental Expenditure (Miscellaneous matters).

Sl. No	Classification	Rate of fee as existed	Rate of fee as approved
1.	Incidental Expenditure (Miscellaneous matters).	Fees include other charges	<p>1. Actual incidental expenditure incurred by the Legal Aid Advocates will be reimbursed provided it is supported by the vouchers and a certificate is given to that effect by such Legal Aid Advocates. If the incidental expenditure is not supported by the vouchers, the Member-Secretary, HC. LSC may fix and reimburse a reasonable sum considering the approximate expenditure which might have occurred looking to the nature of the case.</p> <p>2. Single set of honorarium shall be payable in cases in which more than one aided person is involved.</p> <p>The fee structure at Sl. No. 1 & 2 above can be varied by 10 % to 15% depending upon the need and special features of the competent / concerned authority.</p>

Rates of honorarium / fee as indicated in Column No. 4 came into force wef. 01-01-08.

Sd/- S.C. Das
Member Secretary.

FORM A

[see regulation 17(1)]

FORM OF APPLICATION
FOR
LEGAL AID OR ADVICE.

To
The Secretary,
..... Authority/Committee,
.....

Sir,
I, Shri / Smt., son/
daughter/wife/widow of, aged about..... years
at present residing atbeg to apply for
legal aid / advice under the following circumstances, namely,-

1. I am employed/not employed :

(a) Nature of employment/occupation/
trade/business :

(b) Whether employed in the Army,
Navy or Air Force or Police Force
or retired therefrom :

(c) Since what time :

2. My monthly income is :

3. (a) My residential premises are
rented in my name or jointly or they
are owned by me alone or jointly :

(b) The rent thereof or the value thereof :

4. I have agricultural land at :
bearing Survey Plot No..... paying
assessment of Rs.....per annum
(state, if owned or taken on rent)

- (a) Income thereof is :
- (b) Value of produce thereof is :
5. My other sources of income are (give particulars) :
6. My other assets/properties/effects and their value :
7. I have/have not disposed of any of my properties/assets and effects within a period of six months prior to the date of this application by way of sale, gift, mortgage or otherwise.
8. The number of members of my family isand their relationship with me is as under:
9. The number of dependent members in my family is and their relationship with me is as under:
10. The income, if any, of other members of my family residing with me is as under:
11. The nature of legal aid or advice required is in respect of :
(state the nature of dispute, claim or right and state the documents in support thereof, state also separately the origin of dispute, claim or right or other relevant particulars thereof).
12. The proof in support of my aforesaid claim/right/dispute/defence is as under:
13. I have/have not applied for legal aid or advice previously (if yes, state the content or substance thereof or the result thereof. If any advice has been received, please disclose the same).
14. I am willing to furnish such further information as may be required for the purpose of enabling you to consider this application fully.
15. I am /am not in a position to pay court-fees and costs of miscellaneous proceedings. (the applicant may also state the amount which he is prepared to pay by way of costs and miscellaneous costs or a proportion or part thereof).
16. I shall reimburse the State Government all costs, charges and expenses incurred by the Committee/Authority in giving me legal aid if the court passes a decree or order in my favour awarding costs to me or other monetary benefit or advantage, or if I cease to be entitled to legal aid under these regulations.
17. The above statements are true to the best of my knowledge and belief.

Date:

Signature of Applicant.

Place:

FORM B
[see regulation 19 (1)]

The State Legal Services Authority / High Court Legal Services Committee / District
Legal Services Authority/Sub-Divisional Legal Services Committee.

.....
Certificate of Eligibility

This is to certify that with reference to application dated the
...200 , Shri/Smt residing at
..... is entitled to receive legal aid or advice
in respect of legal proceeding particulars whereof are given below:

Name of Court / Tribunal / Authority :

Number and description of the legal proceeding :

Name and address of opponent :

Extent of aid to be given :

Other relevant particulars :

Place:

Date:

..... Member- Secretary,
Authority/Committee.

FORM - C
[see regulation 21 (2)]

FORM OF AGREEMENT TO BE EXECUTED BY AN APPLICANT FOR
GRANT OF LEGAL AID.

This Agreement made the.....day of, 200 ,
between....., son/daughter/wife/widow of
....., aged aboutyears, residing at
..... (hereinafter referred to as " the Applicant") of the one
part and the Government of Tripura exercising the executive power of the
Government of the State of Tripura (hereinafter referred to as "the Government")
of the other part;

Whereas in pursuance of section 6 of the Legal Services Authorities Act,
1987, the State Government have constituted a body called the "Tripura State
Legal Services Authority" (hereinafter referred to as "the State Authority") for the
State of Tripura under the Notification of the Government of Tripura in the Law
Department No. F 3(6)-LAW/LEG/98, dated the 16th April, 1998 published in the
Extraordinary Issue of the Tripura Gazette dated the 16th April, 1998 to exercise
the powers and to perform the functions conferred on, or assigned to, a State
Authority under the said Act;

And whereas the State Authority has made necessary regulations called the
"Tripura State Legal Services Authority Regulations, 1998" (hereinafter referred to
as "the said regulations") as required under section 29A of the said Act, for the
purpose of giving effect to the provisions of that Act;

And whereas the Applicant has under the said regulations applied on the
..... 200..... for legal aid in connection with *
(hereinafter referred to as "the said proceeding") which the Government has agreed
to grant under the said regulations through the ** Authority/ Committee
(hereinafter referred to as "the Authority"/ "the Committee");

* Fill in the particulars of the proceeding for which legal aid has been applied for.

**Mention the full name of the Authority / Committee granting the legal aid.

And whereas under the provisions of the said regulations, the Applicant has under circumstances mentioned therein to repay to the Authority / Committee for and on behalf of the Government as and by way of reimbursement the amount of costs, charges and expenses incurred in connection with the said proceeding by the Government through the Authority / the Committee for and on behalf of the Applicant as and by way of legal aid under the said regulations and the Applicant is required to execute an Agreement for the purpose in the prescribed form being in fact these presents.

Now this Agreement witnessed and it is hereby agreed and declared by and between the parties hereto as follows:

(1) In consideration of the Applicant being granted legal aid as aforesaid under the said regulations in connection with the said proceeding the Applicant doth hereby covenant and agree as follows:

(i) In the event of the Applicant succeeding in the said proceeding and the court passing any decree or order awarding costs in favour of the Applicant or the court passing any decree or order for payment to the Applicant of any amount whatsoever, the Applicant shall repay to the Authority/ Committee for and on behalf of the Government as and by way of reimbursement, all costs, charges and expenses incurred by the Government through the Authority/Committee for and on behalf of the Applicant in connection with the said proceeding as and by way of legal aid under the said regulations.

(ii) The Authority / Committee, for and on behalf of the Government, may take such action, or proceedings as it thinks fit for executing any decree or order passed by the court in the said proceeding in favour of the Applicant and recovering the amount decreed or ordered in the said proceeding to be paid to the Applicant and appropriate therefrom the amount of costs, charges and expenses incurred by the Government through the Authority/ Committee for and on behalf of the Applicant in connection with the said proceeding as and by way of legal aid under the said regulations and the Applicant doth hereby authorise the Authority / Committee to do so. The Applicant shall render to the Authority / Committee all such assistance as may be required by it for the purpose.

(iii) If the Applicant fails to repay to the Authority / Committee for and on behalf of the Government the amount as aforesaid or any part thereof, the same shall be deemed to be arrears of land revenue and the Government or the Authority / Committee for and on behalf of the Government may, without pre-judice to any other rights and remedies of the Authority/Committee and the Government, recover the same from the Applicant as arrears of land revenue.

(2) The Government will bear and pay the stamp duty on this Agreement.

In witness whereof, the Applicant has hereto set his hand and the Governor of Tripura has caused to set his hand and to affix his Official Seal hereto for and on his behalf the day and year first hereinabove.

Signed, sealed and delivered by the within- named Shri/Smt/Kum., the Applicant,
in the presence of,-

1.

2.

Signed, sealed and delivered by Shri/ Smt. *
for and on behalf of the Governor of Tripura in the presence of,-

1.

2.

By order and in the name
of the Government of Tripura.

*Here enter the name and designation of the officer concerned who has been authorized to execute contract on behalf of the Governor of Tripura under Article 299 (1) of the Constitution of India.

FORM - D
[see regulation 21 (2)]

FORM OF IRREVOCABLE POWER OF ATTORNEY
TO ALL TO WHOM THESE PRESENTS SHALL COME

I, Shri/Smt., son/
daughter/wife/widow of, aged about..... years
residing atSEND
GREETING :

Whereas in pursuance of section 6 of the Legal Services Authorities Act, 1987, the State Government have constituted a body called the "Tripura State Legal Services Authority" (hereinafter referred to as "the State Authority") for the State of Tripura under the Notification of the Government of Tripura in the Law Department No. F. 3(6)-LAW/LEG/98, dated 16th April, 1998 published in the Extraordinary Issue of the Tripura Gazette, dated 16th April, 1998 to exercise the powers and to perform the functions conferred on, or assigned to, a State Authority under the said Act;

And whereas the State Authority has made necessary regulations called the "Tripura State Legal Services Authority Regulations, 1998" (hereinafter referred to as "the said regulations") as required under section 29A of the said Act for the purpose of giving effect to the provisions of that Act.

And whereas I have under the said regulations applied for legal aid in connection with *.....
(hereinafter referred to as "the said proceeding") which the
.....Authority/
Committee **..... on behalf of the
Government has agreed to grant under the said regulations (hereinafter referred to as "the Authority" / "the Committee");

And whereas under the provisions of the said regulations, the Applicant has, under certain circumstances mentioned therein, to repay to the Authority / Committee for and on behalf of the Government as and by way of reimbursement the amount of costs, charges and expenses incurred in connection with such proceeding by the Government through the Authority/Committee for and on behalf of the Applicant as and by way of legal aid under the said regulations;

*Fill in the particulars of the proceeding for which legal aid has been applied for.

**Mention the full name of the Authority / Committee granting the legal aid.

And whereas as required by the said regulations by an Agreement of even date but executed prior to the execution of these presents and made between myself (hereinafter referred to as "the Applicant") of the one part and the Governor of Tripura exercising the executive power of the Government of the State of Tripura (hereinafter referred to as "the Government") of the other part, it has been agreed inter alia that the Authority/ Committee, for and on behalf of the Government may take such action or proceedings as it thinks fit for executing any decree or order passed by the court in the said proceeding in my favour and recovering the amount decreed or ordered in the said proceeding to be paid to me and to appropriate therefrom the amount of costs, charges and expenses incurred by the Government through the Authority / Committee for and on my behalf as and by way of legal aid under the said regulations, and I have thereby authorized the Authority/Committee to do so;

And whereas as per the provisions of the said regulations the Applicant, to whom the Government have agreed to grant legal aid through the Authority / Committee, has to execute an irrevocable Power of Attorney in favour of the Authority/Committeeas his /her Attorney inter alia for enabling the Authority/Committee to take such action or proceedings as it thinks fit for executing any decree or order passed by the court in my favour in the said proceeding and for recovering the amount decreed or ordered in the said proceeding to be paid to me as aforesaid;

NOW KNOW ALL MEN BY THESE PRESENTS THAT I, Shri / Smt. do hereby irrevocably nominate, constitute and appoint the Secretary of the Authority/Committee (hereinafter referred to as "the Attorney") to be my true and lawful Attorney for me and on my behalf and in my name or in the name of the Attorney to do, execute and perform the following acts, deeds, matters and things, that is to say, -

(1) to ask, demand, recover and receive from the party who has been decreed or ordered in the said proceeding to pay me the amounts specified therein and upon receipt thereof or any part thereof in my name or in the name of the Attorney, as the case may require, to make, sign, execute and deliver such receipts, releases or other discharges for the same respectively as the Attorney shall think fit or as advised;

(2) to commence, prosecute and enforce proceedings for realization of the amount of any decree or order passed in the said proceeding in my favour or whereunder any amount is decreed or ordered to be paid to me including applications for execution of the decree or order and for the purpose to sign, declare and affirm all applications, petitions, affidavits that may be necessary and appoint

Advocates on such terms and conditions including fees payable to them as the Attorney shall think fit and to sign Vokatatnama and necessary authority in their favour and from time to time to discharge them and to appoint or employ others in their place and stead.....

(3) to compromise, refer to arbitration, abandon or submit to judgment in any such proceedings specified in clause (2) above;

(4) to concur in doing any of the acts, deeds, matters and things herein before mentioned in conjunction with any other person or persons interested in the premises.

IN GENERAL to do all other acts, deeds, matters and things whatsoever for the recovery or realisation of the amount which has been decreed or ordered to be paid to me in the said proceedings as amply and effectually to all intents and purpose as I could do of my own or through proper person if these presents had not been executed.

AND I HEREBY RATIFY AND CONFIRM AND AGREE TO RATIFY AND CONFIRM whatsoever the Attorney shall do or purport to do by virtue of these presents.

AND I DECLARE that the power hereby created shall be irrevocable till the Authority/Committee for and on behalf of the Government is repaid or realises the said amount of costs, charges and expenses incurred in connection with the said proceeding by the Government through the Authority/Committee for and on my behalf as and by way of legal aid under the said regulations.

IN WITNESS WHEREOF, I have hereunto set my hand this day of in the year two thousand and

Signed, sealed and delivered by the within-named in the presence of,-

1).....

2).....

GOVERNMENT OF TRIPURA,
LAW DEPARTMENT

No. F. 3(6)-LAW/LEG/98

Dated, Agartala, the 1st July, 1998.

NOTIFICATION

In exercise of the powers under sub-section (1) of section 6 of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the State Government constitutes the Tripura State Legal Services Authority consisting of the Hon'ble Chief Justice of the Gauhati High Court as the Patron-in-Chief and Executive Chairman and members thereof mentioned against them in Column II and III respectively of the Schedule below to exercise the powers and perform the functions conferred on, or assigned to, the State Authority under the said Act.

SCHEDULE

Sl. No.	Executive Chairman of the State Authority	Members of the State Authority	Remarks
I	II	III	IV
1.	Shri Justice D. Biswas		Nominated by the Governor in consultation with the Hon'ble Chief Justice, Gauhati High Court.
		1. Chairman, West Tripura District Legal Services Authority (District & Sessions Judge, West Tripura), Agartala.	Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court.
		2. Chairman, North Tripura District Legal Services Authority (District & Sessions Judge, North Tripura), Kailashahar.	Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court.

3. Dr. Sirajuddin Ahmed,
Professor, Department of
Bengali, Tripura University

Nominated by the
State Government in
consultation with the
Hon'ble Chief Justice,
Gauhati High Court.

4. Shri Krishna Keshab Roy,
Principal, Tripura Government
Law College, Agartala

Nominated by the
State Government in
consultation with
the Hon'ble Chief
Justice, Gauhati High
Court.

5. Principal Secretary,
Government of Tripura,
Department of Finance.

"

6. Advocate General, Tripura

"

7. Secretary to the Government
of Tripura, Department of
Information & Public Relations.

"

8. Secretary to the Government
of Tripura, Department of
Scheduled Castes and Backward
Classes.

Ex-officio Member.

9. Director General of Police,
Tripura.

"

10. Chairperson, State Women
Commission, Tripura

"

11. President, Tripura High Court
Bar Association.

"

12. Secretary to the Government
of Tripura, Department of Law.

Ex-officio
Member-Secretary.

By order of the Governor,

(B.B. Senapati)
Secretary, Law,
Government of Tripura.

**GOVERNMENT OF TRIPURA,
LAW DEPARTMENT**

NOTIFICATIONS

No. F3(6)-LAW/LEG/98

Dated, Agartala, the 1st July, 1998.

NOTIFICATION

In exercise of the powers under sub-section (1) of section 9 of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court, constitutes for each of the district mentioned in Column II of the Schedule below, a District Legal Services Authority as mentioned in Column III consisting of the Chairman and members thereof as mentioned against them in Column IV and V respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the District Authority in the said Act.

SCHEDULE

Sl. No.	District	Name of the District Legal Services Authority	Chairman of the District Legal Services Authority	Name of the Members of the District Legal Services Authority nominated by the State Government in consultation with the Hon'ble Chief Justice.
I	II	III	IV	V
1.	West Tripura	West Tripura District Legal Services Authority.	District Judge, West Tripura District, Agartala.	1. Sri Samir Deb Sarkar, MLA, Khowai 2. Sri Madhusudan Sengupta, Thakurpalli Road, Krishnanagar, Agartala. 3. Smt. Chapala Biswas, Badharghat, Agartala.
2.	South Tripura	South Tripura District Legal Services Authority	District Judge, South Tripura District, Udaipur.	1. Sri Dilip Dey, Advocate, Belonia. 2. Sri Haran Sarkar, Sabroom Town, Sabroom. 3. Smt. Basana Das, Vice-Chairperson, Udaipur Nagar Panchayat.
3.	North Tripura	North Tripura District Legal Services Authority.	District Judge, North Tripura District, Kailashahar.	1. Sri Amitava Datta, MLA, Dharmanagar. 2. Sri Biman Dewan, MDC, TTAADC, Manu. 3. Smt. Purabi Bhowmik, Kumarghat.

By order of the Governor,

(B.B. Senapati)
Secretary, Law,
Government of Tripura.

GOVERNMENT OF TRIPURA,
LAW DEPARTMENT

No. F.3(6)-LAW/LEG/98

Dated, Agartala, the 9th July, 1998.

NOTIFICATION

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Sadar Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V

- | | | | |
|---|--|--|---|
| 1. Sadar Sub-Divisional Legal Services Committee. | Civil Judge (Senior Division), Agartala. | 1. Sri Abhijit Bhattacharjee, Advocate, Agartala | Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court. |
| | | 2. Sri Pranab Deb Barma, MLA, Simna. | ,, |
| | | 3. Smt. Krishna Rakshit, Abhoynagar, Agartala. | ,, |
| | | 4. Sub-Divisional Officer (Civil) Sadar, Agartala, | Ex-officio Member |
| | | 5. Sub-Divisional Police Officer, Sadar, Agartala. | ,, |

6. Block Development Officer
or an officer from the Block
representing Panchayats.

Ex-officio Member

7. Sub-Divisional Public Relations
Officer, Sadar, Agartala.

”

8. President, Bar Association,
Agartala.

”

9. Sub-Divisional Tribal Welfare
Officer, Sadar, Agartala.

”

10. Government Pleader, Agartala

”

11. Civil Judge (Junior Division) Member -Secretary
Sadar, Agartala,

(B.B. Senapati)
Member-Secretary,
Tripura State Legal Services Authority.

GOVERNMENT OF TRIPURA,
LAW DEPARTMENT

No. F. 3(6)-LAW/LEG/98

Dated, Agartala, the 9th July, 1998.

NOTIFICATION

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Sonamura Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V

1. Sonamura Sub-Divisional Legal Services Committee.	Civil Judge (Senior Division), Agartala.	1. Sri Badal Barman, Sonamura Town	Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court.
		2. Sri Abul Hasem, Rabindra nagar	"
		3. Smt. Fulurani Debnath, Melaghar.	"
		4. Sub-Divisional Officer (Civil), Sonamura.	Ex-officio Member
		5. Sub-Divisional Police Officer, Sonamura.	"

6. Block Development Officer
or an officer from the Block
representing Panchayats.

Ex-officio Member

7. Sub-Divisional Public Relations
Officer, Sonamura.

”

8. President, Bar Association,
Sonamura.

”

9. Sub-Divisional Tribal Welfare
Officer, Sonamura.

”

10. Government Pleader,
Sonamura.

”

11. Civil Judge (Junior Division), Member -Secretary
Sonamura.

(B.B. Senapati)
Member-Secretary,
Tripura State Legal Services Authority.

GOVERNMENT OF TRIPURA,

LAW DEPARTMENT

No. F.3(6)-LAW/LEG/98

Dated, Agartala, the 9th July, 1998.

NOTIFICATION

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Khowai Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V
1.	Khowai Sub-Divisional Legal Services Committee.	Civil Judge (Senior Division), Agartala.	1. Sri Sudhir Sarkar, Teliamura.	Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court.
			2. Sri Sukhendu Bikas De, Khowai Town.	„
			3. Smt. Sandhya Deb Barma, MLA, Asharambari.	
			4. Sub-Divisional Officer (Civil), Khowai.	Ex-officio Member
			5. Sub-Divisional Police Officer, Khowai.	„

6. Block Development Officer
or an officer from the Block
representing Panchayats. Ex-officio Member

7. Sub-Divisional Public
Relations Officer, Khowai. ”

8. President, Bar Association,
Khowai. ”

9. Sub-Divisional Tribal Welfare
Officer, Khowai. ”

10. Government Pleader,
Khowai. ”

11. Civil Judge (Junior Division), Member -Secretary
Khowai.

(B.B. Senapati)
Member-Secretary,
Tripura State Legal Services Authority.

GOVERNMENT OF TRIPURA,
LAW DEPARTMENT

No. F3 (6)-LAW/LEG/98

Dated, Agartala, the 9th July, 1998

NOTIFICATION

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Udaipur Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V

1.	Udaipur Sub-Divisional Legal Services Committee.	Civil Judge (Senior Division), Udaipur.	1. Sri Narayan Naha, Advocate, Udaipur.	Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court.
			2. Sri Joy Govinda Deb Roy, MLA, R.K.Pur.	„
			3. Smt. Maya Paul, Bagma, Udaipur.	„
			4. Sub-Divisional Officer (Civil), Udaipur.	Ex-officio Member
			5. Sub-Divisional Police Officer, Udaipur.	„

6. Block Development Officer
or an officer from the Block
representing Panchayats.

Ex-officio Member

7. Sub-Divisional Public
Relations Officer, Udaipur.

”

8. President, Bar Association,
Udaipur.

”

9. Sub-Divisional Tribal Welfare
Officer, Udaipur.

”

10. Government Pleader, Udaipur.

”

11. Civil Judge (Junior Division), Member-Secretary
Udaipur.

(B.B. Senapati)
Member-Secretary,
Tripura State Legal Services Authority.

- | | |
|--|-------------------|
| 6. Block Development Officer
or an officer from the Block
representing Panchayats. | Ex-officio Member |
| 7. Sub-Divisional Public
Relations Officer, Belonia. | " |
| 8. President, Bar Association,
Belonia. | " |
| 9. Sub-Divisional Tribal Welfare
Officer, Belonia. | " |
| 10. Government Pleader,
Belonia. | " |
| 11. Civil Judge (Junior Division),
Belonia. | Member- Secretary |

by order of the Governor,

(B.B. Senapati)
Member-Secretary,
Tripura State Legal Services Authority.

GOVERNMENT OF TRIPURA,
LAW DEPARTMENT

NO F.3(6)-LAW/LEG/98

Dated, Agartala, the 9th July, 1998.

NOTIFICATION

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Sabroom Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V

- | | | | | |
|----|--|---|---|---|
| 1. | Sabroom Sub-Divisional Legal Services Committee. | Civil Judge (Senior Division), Udaipur. | 1. Sri Gopal Bhowmik, Advocate, Sabroom. | Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court. |
| | | | 2. Sri Chandi Charan Tripura MDC, TTAADC. | " |
| | | | 3. Smt. Rita Kar, Sabroom. | " |
| | | | 4. Sub-Divisional Officer (Civil), Sabroom. | Ex-officio Member |
| | | | 5. Sub-Divisional Police Officer, Sabroom. | " |

NOTIFICATIONS

6. Block Development Officer
or an officer from the Block
representing Panchayats.

Ex-officio Member

7. Sub-Divisional Public
Relations Officer, Sabroom.

”

8. President, Bar Association,
Sabroom.

”

9. Sub-Divisional Tribal Welfare
Officer, Sabroom.

”

10. Government Pleader,
Sabroom.

”

11. Civil Judge (Junior Division), Member-Secretary
Sabroom.

(B.B. Senapati)

Member-Secretary,

Tripura State Legal Services Authority.

GOVERNMENT OF TRIPURA,

LAW DEPARTMENT

No. F.3(6)-LAW/LEG/98

Dated, Agartala, the 9th July, 1998**NOTIFICATION**

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Amarpur Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V

- | | | | | |
|----|--|---|---|---|
| 1. | Amarpur Sub-Divisional Legal Services Committee. | Civil Judge (Senior Division), Udaipur. | 1. Sri Alindra Tripura, MDC, TTAADC. | Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court. |
| | | | 2. Sri Ratan Goswami, Advocate, Amarpur. | " |
| | | | 3. Smt. Alo Bhowmik, Amarpur Town. | " |
| | | | 4. Sub-Divisional Officer (Civil), Amarpur. | Ex-officio Member |
| | | | 5. Sub-Divisional Police Officer, Amarpur. | " |

NOTIFICATIONS

6. Block Development Officer
or an officer from the Block
representing Panchayats. Ex-officio Member

7. Sub-Divisional Public
Relations Officer, Amarpur. ”

8. President, Bar Association,
Amarpur. ”

9. Sub-Divisional Tribal Welfare
Officer, Amarpur. ”

10. Government Pleader,
Amarpur. ”

11. Civil Judge (Junior Division), Member-Secretary
Amarpur.

(B.B. Senapati)
Member-Secretary,
Tripura State Legal Services Authority.

GOVERNMENT OF TRIPURA,
LAW DEPARTMENT

No. F.3(6)-LAW/LEG/98

Dated, Agartala, the 9th July, 1998**NOTIFICATION**

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Kailashahar Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V
1.	Kailashahar Sub-Divisional Legal Services Committee.	Civil Judge (Senior Division), Kailashahar.	1. Sri Jayanta Chakraborty, Kailashahar.	Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court.
			2. Sri Yunuch Miah Khadim, Kailashahar.	„
			3. Smt. Sabitri Deb Barma, MLA.	„
			4. Sub-Divisional Officer (Civil), Kailashahar.	Ex-officio Member
			5. Sub-Divisional Police Officer, Kailashahar.	„

6. Block Development Officer
or an officer from the Block
representing Panchayats.

Ex-officio Member

7. Sub-Divisional Public
Relations Officer, Kailashahar.

”

8. President, Bar Association,
Kailashahar.

”

9. Sub-Divisional Tribal Welfare
Officer, Kailashahar.

”

10. Government Pleader,
Kailashahar.

”

11. Civil Judge (Junior Division), Member-Secretary
Kailashahar.

(B.B. Senapati)

Member-Secretary,

Tripura State Legal Services Authority.

GOVERNMENT OF TRIPURA,
LAW DEPARTMENT

No.F.3 (6)-LAW/LEG/98

Dated, Agartala, the 9th July, 1998**NOTIFICATION**

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Dharmanagar Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V

- | | | | | |
|----|--|---|---|---|
| 1. | Dharmanagar Sub-Divisional Legal Services Committee. | Civil Judge (Senior Division), Dharmanagar. | 1. Md. Abdullah, Dharmanagar. | Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court. |
| | | | 2. Sri Gour Gopal Banerjee, Dharmanagar. | ,, |
| | | | 3. Smt. Swati Bhattacharjee, Dharmanagar. | ,, |
| | | | 4. Sub-Divisional Officer (Civil), Dharmanagar. | Ex-officio Member |
| | | | 5. Sub-Divisional Police Officer, Dharmanagar. | ,, |

6. Block Development Officer
or an officer from the Block
representing Panchayats. Ex-officio Member

7. Sub-Divisional Public Relations
Officer, Dharmanagar. "

8. President, Bar Association,
Dharmanagar. "

9. Sub-Divisional Tribal Welfare
Officer, Dharmanagar. "

10. Government Pleader,
Dharmanagar. "

11. Civil Judge (Junior Division), Member-Secretary
Dharmanagar.

By order of the Governor,

(B.B. Senapati)
Member-Secretary,
Tripura State Legal Services Authority.

NOTIFICATION

In exercise of the powers under sub-section (1) of section 11A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Tripura State Legal Services Authority constitutes for Kamalpur Sub-Division a Sub-Divisional Legal Services Committee as mentioned in Column II of the Schedule below consisting of the Chairman and members thereof as mentioned against them in Column III and IV respectively of the said Schedule to exercise the powers and perform the functions conferred on, or assigned to, the Sub-Divisional Legal Services Committee in the said Act.

SCHEDULE

Sl. No.	Name of the Sub-Divisional Legal Services Committee	Chairman of the Sub-Divisional Legal Services Committee	Name of the Members	Remarks
I	II	III	IV	V

- | | | | | |
|----|---|---|--|---|
| 1. | Kamalpur Sub-Divisional Legal Services Committee. | Civil Judge (Senior Division), Kailashahar. | 1. Sri Dipak Paitya, Kamalpur. | Nominated by the State Government in consultation with the Hon'ble Chief Justice, Gauhati High Court. |
| | | | 2. Sri Pankaj Chakraborty, Kulai. | ,, |
| | | | 3. Smt. Sukhamati Deb Barma, Salema. | ,, |
| | | | 4. Sub-Divisional Officer (Civil), Kamalpur. | Ex-officio Member |
| | | | 5. Sub-Divisional Police Officer, Kamalpur.. | ,, |

6. Block Development Officer
or an officer from the Block
representing Panchayats.

Ex-officio Member

7. Sub-Divisional Public
Relations Officer, Kamalpur.

"

8. President, Bar Association,
Kamalpur.

"

9. Sub-Divisional Tribal Welfare
Officer, Kamalpur.

"

10. Government Pleader,
Kamalpur.

"

11. Civil Judge (Junior Division), Member-Secretary
Kamalpur.

(B.B. Senapati)

Member-Secretary,

Tripura State Legal Services Authority.

HONORARIUM PAYABLE TO RESOURCE PERSONS FOR THEIR DELIBERATION IN THE LEGAL AWARENESS CAMPS

Sl. No.	Classification	Existing rate of honorarium	Change, if any
1.	Jdl. Officer getting monthly honorarium	Rs. 100/- (vide., order dated 07.01.04 wef. 27.12.03)	No change.
2.	Any other person	Rs.200/- (vide., order dated 25.08.03 wef. 14.08.03)	No change.

HONORARIUM PAYABLE TO CONCILIATORS FOR CONCILIATION / COUNSELLING PROCEEDINGS.

Sl. No.	Nature of work	Existing rate of honorarium	Change, if any
1.	For conciliation / counselling in Lok Adalat	Rs. 150/- (vide., order dated 03.12.02).	No change.
2.	For conciliation / counselling proceedings	Rs.100/- (vide., order dated 25.08.03).	No change.

Compiled and edited by :
S. Dass Gupta,
Deputy Secretary, Law,
Govt. of Tripura, Agartala.

No. 42

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TRIPURA



GAZETTE

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**The Tripura State Legal Services Authority
Agartala.**

NOTIFICATION

Agartala, the 5th October, 2012.

No.F.1A(4)(iii)/LAW/TSLSA/AGT/ESTT/11,--- The Tripura State Legal Services Authority, in-exercise of power conferred under section-29A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), hereby amends the Tripura State Legal Services Authority Regulations, 1998, as follows:

1. These Regulations shall be called the Tripura State Legal Services Authority (Seventh amendment) Regulations, 2012.

2. They shall come into force from the date of their publication in the official Gazette.

3. **Amendment of Regulation-2,-**

in the Tripura State Legal Services Authority Regulations, 1998 (hereinafter referred to as the Principal Regulations), in Regulation-2, after clause (d) of sub-regulation (1), the following shall be inserted, namely,-

(e) "Secretary", wherever it occurs in Chapter II, means Secretary to the High Court Legal Services Committee.

4. **Amendment of Schedule,-**

in the Schedule of the Principal Regulations, for the words "Member Secretary, HCLSC" appearing in column 2 against serial no.4 of the table prescribing monthly honorarium for the Chairmen & Member Secretaries of the Authorities/Committees, the following shall be substituted, namely,-

"Secretary to the High Court Legal Services Committee".

S. G. Chattopadhyay
Member-Secretary.

TRIPURA GAZETTE



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, July 19, 2013 A. D., Asadha 28, 1935 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

The Tripura State Legal Services Authority
Agartala

Notification

Agartala, the 18 July, 2013

No.F.1A(4)(iii)LAW/TLSA/AGT/ESTT/11/1334 - The Tripura State Legal Services Authority, in-exercise of power conferred under section 29A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), hereby amends the Tripura State Legal Services Authority Regulations, 1998, as follows:-

1. Short Title and commencement. -

- (1) These Regulations may be called the Tripura State Legal Services Authority (8th Amendment) Regulations, 2013.
- (2) They shall come into force from the date of their publication in the official gazette.

2. Amendment of Regulation-2.-

- (1) After clause-(a) of sub-regulation(1) of Regulation 2 of the Tripura State Legal Services Authority Regulations, 1998, hereinafter referred to as the Principal Regulations, the following shall be inserted, namely,-

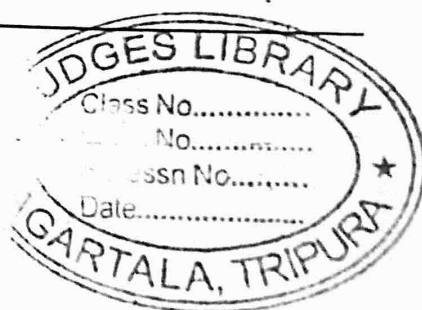
“(aa) Chief Justice means the Chief Justice of the High Court of Tripura.”

- (2) For clause(c) of sub-regulation(1) of Regulation 2 of the Principal Regulations, 1998, the following shall be substituted, namely,-

“ ‘High Court’ means the High Court of Tripura ”

3. Amendment of schedule under regulation 20 (1). -

For the schedule setout under sub-regulation-(1) of Regulation 20 of the Principal Regulations relating to the fees payable to the legal practitioners for legal aid in court cases, the following shall be substituted, namely :-



SCHEDULE
[see Regulation 20 (1)]

A. (1) For High Court : Writ Petitions and Civil Cases

Sl. No	Classification	fees
1.	Civil Appeals arising from the original decree or appellate decree	Rs.4500/- + 500 in lump sum for misc. expenses
2.	Writ Petitions Civil Revisions Rent Revisions	Rs.4500/-+ 500 in lump sum for misc. expenses
3.	Writ Appeals LP appeals	Rs.4500/-+ 500 in lump sum for misc. expenses

(2) For High Court : Criminal Cases

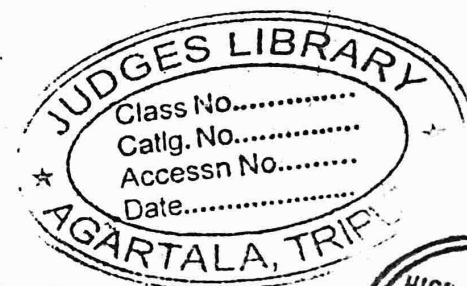
Sl. No	Classification	fees
1.	Appeals involving death sentence	Rs.4500/- + 500 in lump sum for misc. expenses
2.	Appeals involving imprisonment for life	Rs.4500/- + 500 in lump sum for misc. expenses
3.	Criminal Appeals other than those mentioned at Sl. No. 1 & 2	Rs.3000/- + 200 in lump sum for misc. expenses
4.	Criminal Revisions	Rs.3000/- + 200 in lump sum for misc. expenses
5.	Bail applications	Rs.2000/- + 200 in lump sum for misc. expenses

(3). For High Court: Miscellaneous expenditure.

Sl. No	Classification	provision
1.	Miscellaneous Expenditure	<p>i. Fees & Misc. expenses as prescribed hereinabove do not include court fee.</p> <p>ii. Single set of fee shall be payable for a case in which more than one aided person is involved.</p>

B. For the Sessions Courts: Criminal Cases

Sl. No	Classification of cases.	Fees
1.	Sessions Trial	<p>Rs.4500/- + 500 in lump sum for misc. expenses</p> <p>Rs.2000/- only if the accused pleads guilty.</p>
2.	Special Court cases other than Sessions trial.	Rs. 2500/- + 500 in lump sum for misc. expenses
3.	Bail Applications	Rs.1500/- + 200 in lump sum for misc. expenses
4.	Criminal Revisions	Rs.2000/- + 200 in lump sum for misc. expenses
5.	Criminal Appeals	Rs.2000/- + 200 in lump sum for misc. expenses



C. For the Court of District Judge, MAC Tribunals & Other Tribunals:
Civil Cases, MAC Cases & Other Tribunal cases

Sl. No	Classification of cases.	fees
1.	Civil Appeals :	Rs.2500/- + 500 in lump sum for misc. expenses (In suits of all classes)
2.	Civil suits:	Rs.4000/- + 500 in lump sum for misc. expenses (For suits of all classes) ½ of the fees shall be paid, if the suit is disposed off uncontested.
3.	Matrimonial Suits	Rs.3000/- + 500 in lump sum for misc. expenses ½ of the fees shall be paid, if the suit is disposed off uncontested
4.	Motor Accident Claims	Rs.2500/- + 500 in lump sum for misc. expenses
5.	Other Tribunal cases	Rs.2000/- + 200 in lump sum for misc. expenses

D. For the court of the Civil Judges.

Sl. No	Classification of cases.	fees
1.	Civil Suits :	Rs.3000/- + 500 in lump sum for misc. expenses.(For suits of all classes) ½ of the fees shall be paid, if the suit is disposed off uncontested
2.	Rent matters	Rs. 1500/- + 200 in lump sum for misc. expenses

E. For the court of the Judicial Magistrates

Sl. No	Classification of cases.	fees
1.	Criminal Cases	Rs.2500/- For warrant procedure cases Rs.1000/- (where the accused pleads guilty)
2.	Maintenance cases	Rs.2000/- For summons procedure cases Rs.1000/- (where the accused pleads guilty)
3.	Bail Application	Rs.2500/- + 200 in lump sum for misc. expenses Rs.1000/-

F. For the Family court

Sl. No	Classification of cases.	fees
1.	For Matrimonial suits	Rs. 1,500/- for Legal advice and drafting in all types of cases as mentioned in Sl. No. 1, 2 & 3 If the advocate is permitted by the court to represent the aided person in court proceedings, he will be paid Rs. 1500/- more and Rs. 500/- in lump sum for misc. charges.
2.	For conducting cases other than Matrimonial suits & proceedings for maintenance allowances	
3.	For conducting proceedings for maintenance allowances	



G. Juvenile Justice Board.

Sl. No	Classification of cases.	fees
1.	Any Proceeding of the Juveniles in-conflict with law or Child in-need of care and protection under JJ Act.	Rs.1500/-
2.	For visiting J.J.Board at Narashingarh .by lawyers empanelled for J.J.Board for the West Tripura District.	Rs.1000/- towards the traveling and other expenses per month.

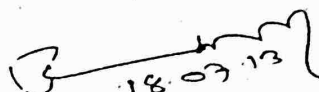
H. For other Courts, Tribunal & Authority within the meaning of section-2 (aaa) of the Legal Services Authorities Act, 1987

Sl. No	Classification	fees
1.	District Consumer Disputes Redressal Forum	Rs.750/- + 250 in lump sum for misc. expenses.
2.	State Consumer Disputes Redressal Commission / Tribunal	Rs.1000/- + 250 in lump sum for misc. expenses.
3.	Permanent Lok Adalat	Rs.750/-
4.	Revenue Courts	Rs.1000/- + 200 in lump sum for misc. expenses

Tripura Gazette, Extraordinary Issue, July 19, 2013 A. D.

I. Miscellaneous Charges for the Courts above other than High Court

Sl. No	Classification of items	provision
1.	Typing and Misc. charges	<p>i. Fees & Misc. expenses as prescribed hereinabove do not include court fee.</p> <p>ii. Single set of fees shall be payable in a case in which more than one aided person is involved.</p>


(S.G. Chattopadhyay)
Member Secretary



TRIPURA GAZETTE



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EXTRAORDINARY ISSUE

Agartala, Thursday, August 18, 2016 A. D., Sravana 27, 1938 S. E.

**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

TRIPURA STATE LEGAL SERVICES AUTHORITY Agartala

G.O. F.1A(4)(iii)LAW/TSLSA/AGT/ESTT/11/2446(A)

Dated, Agartala, August 8, 2016

NOTIFICATION

The Tripura State Legal Services Authority, in exercise of the power conferred under Section 29(A) of the Legal Services Authorities Act, 1987 (Act No.39 of 1987), and also as per direction of National Legal Services Authority, hereby amends the Tripura State Legal Services Authority Regulations, 1998, as follows :

Short Title and commencement –

This Regulation may be called the Tripura State Legal Services Authority (9th Amendment) Regulations, 2016.

It shall come into force from the date of its publication in the official gazette.

Amendment of Schedule under Regulation 20(1) –

The Schedule set out under sub-Regulation (1) of Regulation 20 of the Principal Regulations relating to the fees of the Penal Advocates for legal aid in court cases, the following shall be substituted, namely :

SCHEDULE **[See Regulation 20(1)]**

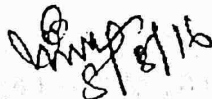
A. High Court

- i) Drafting of substantive pleading such as Writ Petition, Counter Affidavit. Memo of Appeal, Revision, Reply, Rejoinder, Replication – Rs.1,500/-.
- ii) Drafting Miscellaneous applications such as stay, bail, direction, exemption etc. – Rs.500/- per application subject to maximum of Rs.1,000/- for all applications.

- iii) Appearance – Rs.1,000/- per effective hearing and Rs.750/- for non-effective hearing subject to maximum of Rs.10,000/- (per case).

B. Subordinate Courts at all levels including Tribunals :

- i) Drafting of substantive pleading such as Suit, Matrimonial Proceedings such as Divorce, Maintenance, Custody, Restitution etc., Succession, Probate, Memo of Appeal, Revision, Written Statement, Reply, Rejoinder, Replication etc. – Rs.1,200/-.
- ii) Drafting of Miscellaneous applications such as stay, bail, direction, exemption etc. – Rs.400/- per application subject to maximum of Rs.800/- for all applications.
- iii) Appearance – Rs.750/- per effective hearing and Rs.500/- for non-effective hearing subject to a maximum of Rs.7,500/- (per case).


(B. Palit)

Member Secretary.

TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Tuesday, March 6, 2018 A. D., Phalgun 15, 1939 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

TRIPURA STATE LEGAL SERVICES AUTHORITY, Agartala Notification

No.F.1A(4)(iii)LAW/TLSA/AGT/ESTT/11/886

01 March 2018

The Tripura State Legal Services Authority, in exercise of the power conferred under Section 29(A) of the Legal Services Authorities Act, 1987 (Act No.39 of 1987), and also as per direction of National Legal Services Authority, hereby amends the Tripura State Legal Services Authority. Regulations, 1998, as follows :

Short Title and commencement-

These Regulation may be called the Tripura State Legal Services Authority (10th Amendment) Regulations, 2018. They shall come into force from the date of their publication in the official gazette.

8. Funds, accounts and audit of the Committee :-

Amendment of Regulation 8 -

For Sub Regulation (3) of Regulation 8 of the Principal Regulations, 1998, the followings shall be substituted, namely -

- (3) For the purpose of meeting of the office expenses and other incidental minor charges, such as court fee, stamp and expenditure necessary for obtaining copies of documents, etc., a permanent advance of rupees thirty thousand shall be placed at the disposal of the Secretary of the High Court Legal Services Committee.

11. Fund of the District Authority :-

Amendment of Regulation 11 -

For Sub Regulation (2) of Regulation 11 of the Principal Regulations, 1998, the followings shall be substituted, namely -

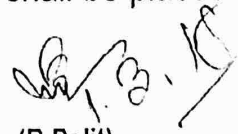
- (2) For the purpose of meeting of the office expenses and other incidental minor charges, such as court fee, stamp and expenditure necessary for obtaining copies of documents, etc., a permanent advance of rupees twenty thousand shall be placed at the disposal of the Secretary of the District Authority.

14. Funds, accounts and audit of the Sub-Divisional Legal Services Committee :-

Amendment of Regulation 14 -

For Sub Regulation (3) of Regulation 14 of the Principal Regulations, 1998, the following shall be substituted namely-

- (3) For the purpose of meeting of the office expenses and other incidental minor charges, such as court fee, stamp and expenditure necessary for obtaining copies of documents, etc., a permanent advance of rupees Ten thousand shall be placed at the disposal of the Secretary of the Sub Divisional Committee.


(B. Palit)
Member Secretary



20 DEC 2022

TRIPURA STATE LEGAL SERVICES AUTHORITY

MELARMATH, AGARTALA

Phone : (0381) 232-2481

e-mail : tslsaagt@gmail.com
website : www.slsa.tripura.gov.in

F.1A(57)-LAW/TSLSA/AGT/ESTT/22/ 8942

Dated, Agartala,
the 19th Dec., 2022.

NOTIFICATION

The Tripura State Legal Services Authority, in exercise of the power conferred under Section 29A of the Legal Services Authorities Act, 1987 (Act No.39 of 1987), hereby amends the Tripura State Legal Services Authority Regulations, 1998, as follows:

1. Short Title and commencement-

- i) This Regulation shall be called the Tripura State Legal Services Authority (12th Amendment) Regulations, 2022.
- ii) It shall come into force from the date of its publication in the official gazette.

2. Amendment of Regulation 9 of the Tripura State Legal Services Authority Regulations, 1998 –

After Sub-Regulation (4) of Regulation 9, the following shall be inserted, namely;

9A. Term of office and other conditions of appointment of members of the Authority. –

- (1) The term of office of the members of the District Authority nominated under clause (B) of Rule 13 of the Tripura State Legal Services Authority Rules, 1998 shall be two years and they shall be eligible for re-nomination.
- (2) A member of the District Authority nominated under clause (B) of Rule 13 of the Tripura State Legal Services Authority Rules, 1998 may be removed by the State Government, if the member –
 - (a) fails, without sufficient cause, to attend three consecutive meetings of the District Authority; or
 - (b) has been adjudged an insolvent; or
 - (c) has been convicted of an offence which in the opinion of the District Authority involves moral turpitude; or

- (d) has become physically or mentally incapable of acting as a member; or
- (e) has so abused his position as to render his continuance in the Authority pre-judicial to the public interest.

Provided that no member shall be removed from the Authority without being afforded reasonable opportunity of being heard.

- (3) A member may, by writing under his hand addressed to the Chairman, resign from the Authority and such resignation shall take effect from the date on which it is accepted by the District Authority or on the expiry of thirty days from the date of tendering resignation, whichever is earlier.
- (4) If any member nominated under clause (B) of Rule 13 ceases to be a member of the Authority for any reason, the vacancy shall be filled up in the same manner as the original nomination and the person so nominated shall continue to be a member for the remaining terms of the member in whose place he/she is nominated.
- (5) Subject to the provisions of sub-regulation (6), all members nominated under clause (B) of Rule 13 shall be entitled to payment of travelling allowance and daily allowance in respect of journey performed in connection with the work of the Authority and shall be paid by the Authority at the rates admissible to the Group-A officers of the State Government.
- (6) If a member is a Government employee, he shall be entitled to draw travelling allowance and daily allowance at the rates to which he is entitled to under the Travelling Allowance Rules applicable to him and shall draw from the Department in which he is employed and not from the Authority.
- (7) The existing nominated members, if any, shall be deemed to have completed their term of office after expiry of 2(two) years from the date of their nomination.

3. **Amendment of Regulation 12 of the Tripura State Legal Services Authority Regulations, 1998 –**

After Sub-Regulation (3) of Regulation 12, the following shall be inserted, namely;

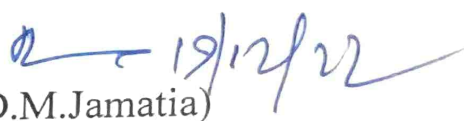
12A. Term of office and other conditions of appointment of members of the Committee. –

- (1) The term of office of the members of the Sub-Divisional Committee nominated under clause (B) of Rule 16 of the Tripura State Legal Services Authority Rules, 1998 shall be two years and they shall be eligible for re-nomination.
- (2) A member of the Sub-Divisional Committee nominated under clause (B) of Rule 16 of the Tripura State Legal Services Authority Rules, 1998 may be removed by the State Government, if the member –
 - (a) fails, without sufficient cause, to attend three consecutive meetings of the Sub-Divisional Committee; or

- (b) has been adjudged an insolvent; or
- (c) has been convicted of an offence which in the opinion of the Sub-Divisional Committee involves moral turpitude; or
- (d) has become physically or mentally incapable of acting as a member; or
- (e) has so abused his position as to render his continuance in the Committee pre-judicial to the public interest.

Provided that no member shall be removed from the Committee without being afforded reasonable opportunity of being heard.

- (3) A member may, by writing under his hand addressed to the Chairman, resign from the Committee and such resignation shall take effect from the date on which it is accepted by the Sub-Divisional Committee or on the expiry of thirty days from the date of tendering resignation, whichever is earlier.
- (4) If any member nominated under clause (B) of Rule 16 ceases to be a member of the Committee for any reason, the vacancy shall be filled up in the same manner as the original nomination and the person so nominated shall continue to be a member for the remaining terms of the member in whose place he/she is nominated.
- (5) Subject to the provisions of sub-regulation(6), all members nominated under clause (B) of Rule 16 shall be entitled to payment of travelling allowance and daily allowance in respect of journey performed in connection with the work of the Committee and shall be paid by the Committee at the rates admissible to the Group-A officers of the State Government.
- (6) If a member is a Government employee, he shall be entitled to draw travelling allowance and daily allowance at the rates to which he is entitled to under the Travelling allowance Rules applicable to him and shall draw from the Department in which he is employed and not from the Committee.
- (7) The existing nominated members, if any, shall be deemed to have completed their term of office after expiry of 2(two) years from the date of their nomination.


(D.M. Jamatia)

Member Secretary
Tripura State Legal Services Authority



TRIPURA STATE LEGAL SERVICES AUTHORITY

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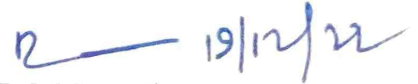
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website : www.slsa.tripura.gov.in

F.1A(57)-LAW/TSLSA/AGT/ESTT/22/8943-72

Dated, Agartala,
the 19th Dec., 2022.

Copy to:-

1. Member Secretary, National Legal Services Authority for kind information,
- ✓ 2. Registrar General, High Court of Tripura, Agartala for kind information,
3. The L.R. & Secretary, Law, Govt. of Tripura,
4. The Secretary High Court Legal Services Committee, High Court of Tripura, Agartala for kind information.
5. The District Secretaries of all DLSAs for kind information,
6. The Member Secretaries of all SDLSCs for kind information,
7. The Principal Secretary to His Lordship Mr. Justice T.Amarnath Goud, Hon'ble the Chief Justice (Acting) , High Court of Tripura & Hon'ble the Executive Chairman, TSLSA for kind appraisal of His Lordship.
8. The Secretary to His Lordship Hon'ble Mr. Justice A.Lodh, Judge, High Court of Tripura and Chairman, HCLSC, for kind appraisal of His Lordship.
9. The Manager, Government Press, Agartala, Tripura, for immediate publication of the amendment in an extraordinary issue of Tripura Gazette.



(D.M. Jamatia)

Member Secretary

Tripura State Legal Services Authority